

अध्यक्ष महोदय : माननीय कछवाय जी आप छठने की तकलीफ न करें। मैं वैसे ही कभी कभी आप को मौका दे दूंगा। मैंने आपके पीछे सबूत माननीय सदस्य को बुलाया है।

श्री आर० बी० वड्डे : मैं माननीय मंत्री जी से जानना चाहता हूँ कि आप ने स्टेटमेंट में क्राँडा स्कीम फीर रूल डेवलपमेंट के बारे में लिखा है कि हर जिले में 1000 लोगोंको ऐम्प्लायमेंट देंगे। इस बारे में क्या हर स्टेट सरकार से आपके पास पत्र आया है कि इस प्रोग्राम में जो आप ने पैसा दिया है वह अप-यॉन्ट है ?

SHRI MOHAN DHARIA : This scheme has been appreciated by the State Governments and we have received proposals from 281 districts all over the country. It is being appreciated that the scheme envisages work to 1,000 people in every district to begin with.

SHRI CHINTAMANI PANIGRAHI : May I know whether it has come to the notice of Government that the Government of Orissa stated in the State Assembly that the crash programme for employment could not be implemented because the Centre has not given any money ?

SHRI MOHAN DHARIA: As the House is well aware, a sum of Rs 50 crores has been made available to various States. Naturally, Orissa will get her share according to the norms laid down.

SHRI CHINTAMANI PANIGRAHI : The State Minister said in the Assembly that they have not received money. The Central Government should clarify that.

SHRI MOHAN DHARIA : If they have not got anything at all, we will look into it.

*Purchase of Films for exhibition on reciprocal basis by India and Soviet Union and no similar arrangements with U. S. A.*

\*971. SHRI INDRAJIT GUPTA : Will the Minister of FOREIGN TRADE be

pleased to state :

(a) whether several Indian films have been purchased by the Soviet Union for public exhibition in that country ;

(b) whether the film "Mera Nam Joker" has been sold for Rs. 15 lakhs ;

(c) whether the Soviet films are to be purchased and exhibited in India on a reciprocal basis ; and

(d) the reasons for India giving almost exclusive preference to American films, although the U. S. A does not import Indian films ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) to (c). A statement giving the information is laid on the Table of the House.

(d) The agreement with the Motion Pictures Export Association of America has expired on 30th June 1971 and the entire question of films into India is currently under review. Meanwhile, there has been in recent years some export of Indian films to USA.

#### *Statement*

Yes, Sir.

In accordance with the agreement entered into with SOVEXPORTFILM, MOSCOW and Indian Motion Pictures Export Corporation Ltd., Bombay (IMPLC) on 19th August, 1968, 25 feature films along with equal number of documentaries and cartoon will be allowed to be imported into India and U.S.S.R. will import Indian films of minimum value of Rs. 8 (eight) lakhs annually. The agreement which is valid for 5 years is subject to annual review.

SHRI INDRAJIT GUPTA : I would like to know from the Minister whether it is not a fact that under this agreement which the Government have made with the Motion Picture Export Association of America 90 percent of the foreign films which are imported into India for commercial showing are imported through American companies whereas not a single Indian film has been either exported or distributed in the United States for commercial showing, for public showing on a commercial basis. I want to know if this is a fact and, if so, what kind

of reciprocity is being observed under this agreement ?

**SHRI L. N. MISHRA :** It is not correct to say that not a single Indian film has been exported to USA.

**SHRI INDRAJIT GUPTA :** For commercial showing.

**SHRI L. N. MISHRA :** I am coming to that. Our export of films to the USA during the last four years in terms of values has been as under : 1967-68 Rs. 2.3 lakhs ; 1968-69 Rs. 4.4 lakhs ; 1969-70 Rs. 8.9 lakhs and 1970-71 Rs. 9.2 lakhs. The films from USA come under the agreement which expired on 30th June 1971.

**SHRI INDRAJIT GUPTA :** Sir, I want your protection. I am not asking about the value. Were they sent to America for commercial showing ? I am not referring to private shows or imports by Indian citizens staying in America.

**SHRI L. N. MISHRA :** The import to USA is by private agencies. There is no doubt about that. The IMPEC is looking after the export of films to the Soviet Union and other countries. So far as America is concerned, it is done by private agencies. We are going to review the whole position. It is just possible that we might modify the old arrangement or have a new one. We are very keen that America also accept our present arrangements and the special arrangements with UK and USA should go.

**SHRI INDRAJIT GUPTA :** I would like to know as a result of the working of the old agreements which give the American firms near monopoly in India and also as a result of fact that these American companies either own or control most of the cinema houses in this country what is the total amount of earning which are kept under the block fund ?

**SHRI L. N. MISHRA :** Every year America can take back or repatriate only upto Rs. 25 lakh. The total amount under the block fund is Rs. 5 crores. So far as the cinema houses are concerned, in India we

have got only 96 cinema houses where foreign films are shown, that is, only 2% of the total cinema houses in the country.

**SHRI DINESH CHANDRA GOSWAMI :** May I know from the hon. Minister whether any policy or guideline has been evolved so that we may show pictures which only present the correct picture of this country or of educated value ?

**SHRI L. N. MISHRA :** Quality of films is controlled by Films Censor Board of India. Films are only imported into India after having been approved by the Film Censor Board of India.

#### Functioning of I.A.S. Officers in States

\*972. **SHRI N. K. SANGHI :** Will the PRIME MINISTER be pleased to refer the reply given to Starred Question No. 388 on the 9th June, 1971 regarding increase in promotion quota of Indian Administrative Service Officers from the State Civil Services and state :

(a) whether Government have since implemented the recommendation of the Administrative Reforms Commission to limit the scope of functioning of the Indian Administrative Service Officers in the State jurisdiction ; and

(b) if not, the reasons therefor and what steps have since been taken to implement the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SARI RAM NIWAS MIRDHA) : (a) and (b). The matter is still under examination.

**SHRI N. K. SANGHI :** I understand with the recommendation of the Administrative Reforms Commission eight States have shown their disapproval in accepting the recommendations of limiting the scope of IAS officers working. May I know from the Government if this is the reason for soft-peddling the issue to avoid any tension in the Centre-State relationship.

**MR. SPEAKER :** When there is no reply to the main question where is the point in putting supplementary.